## IN THE CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH: NEW DELHI

30,4,92 DATE OF DECISION: .D1.5.1992 LEG

OA No. 1870/89

SHRI H.K. ANAND

APPLICANT

VERSUS

DELHI ADMINISTRATION & ANOTHER

RESPONDENTS

DA No. 1873/89

SHRI GURDEV SINGH

APPLI CANT

VERSUS

DELHI ADMINISTRATION AND ANOTHER

.. RESPONDENTS

3. OA No. 1875/89

SHRI P.C. BHATIA

.. APPLICANT

VERSUS

DELHI ADMINISTRATION AND ANOTHER

.. RESPONDENTS

4. OA No.1879/89

SHRI BHÍM SINGH CHAUHAN

.. APPLICANT

VERSUS

DELHI ADMINISTRATIO AND ANOTHER

CORAM:-

THE HON BLE MR. DISTICE RAM PAL SINGH, VICE-CHAIRMAN (3)

THE HON BLE MR. K.J. RAMAN,

FOR THE RESPONDENTS: SHRI M.M. SUDAN

FOR THE APPLICANTS: S/SHRI R.K. MEHTA & VIRENDER MEHTA

1. Whether Reporters of the local papers may be allowed to see the judgment?

2. To be referred to the Reporter or not? 428



## (JUDGEMENT OF THE BENCH DELIVERED BY THE HON BLE MR. K.J. RAMAN, MEMBER(A)

These four applications referred to above involve identical facts and issues as well as reliefs and are, therefore, being disposed of by this common order.

No. 1670/89. The applicant was employed as a Skilled Workman
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services of the applicant were terminated in August, 1976.

services of the applicant who had been rendered surplus. By an persons like the applicant who had been rendered surplus. By an order dated 3-12-1976, the applicant was appointed as a Laboratory. Assistant in the scale of Rs. 290-500. It is stated that the

services as above, was Rs. 440-750. The applicant, however, accepted the offer as well as the conditions imposed in the long offer including that he would not have any right whatsoever to accepted the past services in the new grade. On representation

by the applicant, however, the respondents issued a further best of the applicant and the applicant of the a

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appointment was on Lad hoc . basis. Thus the applicant started drawing his pay in the higher scale referred to above on the basis of this order dated 13-11-1978.

What happened to the present applicant had also happened 3. to the other three applicants in the other applications reforred to above. The position was the same in respect of a number of other persons junior to the applicants in their erstuhile service as Skilled Workman (Painter). In the case of some of these juniors, it appears that, after the termination of their services The I state I go in May 1976, they were appointed again as Craft Instructors in the various trades in the Industrial Training Institutes of the Directorate in 1977 as a result of a policy decision to accommodate Bridge Committee the retrenched employees. Accordingly the said persons were selected 4.1.23 es Craft Metructors, but unlike the present applicants, they were appointed in the scale of Rs. 440-750. Fresh offers of appointments fight on a harmote were issued in this connection in Japuary 1978. They were also 京 (1) 100mm (1) 100mm (1) 10mm (1) 10m required to give an undertaking accepting their appointments as ing a short rugo a frosh one and not to claim any seniority on the basis of their earlier service. Those parsons gave the undertaking. However, in 1979 they filed suits in the Civil Court, Delhi, praying for a decree declaring the termination order as invalid, and declaring F1 + 4 155 that those persons were entitled to the continuity of their services Common of the sone from the date of their respective terminations in 1976. Their suits numbering nine were in due course transferred to this Tribunal under Section 29 of the Administrative Tribunals Act, 1985 and re-numbered as Transferred Applications Nos. T-71/86, T.541/86, and -533/86, T-542/86, T-112/86, T-113/86, T-113/86, T-274/86, T-527/86 when state the total easy as . के कि पेट पेंच्छेर के ओर र छोट को अध्यक्ष के स्ट

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By an order dated 31-5-1988, these Transferred Applications

Were allowed. The operative portion of the order of this

Tribunal in the above transferred cases is reproduced below:

we decree the suits declaring the order of termination of the plaintiffs' service

in 1976 as illegal and directing that the bedgeon when the break in service between August 1976 and 1978

should be condoned with all consequential

benefits of seniority, pension, back wages, etc.

်းကုတ္သောဂႏိုက်ပါးႏွိ⊸ုThere will be က်စ′order as to costs.\*\*

It may be stated here that the main ground on which the above applications were allowed was the violation of Section 25-FFF of the Industrial Disputes Act 1947.

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sansbrogery by distribute 12 year from the resident

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In identical stutation. The only difference in these cases is the difference in their dates of original appointments and termination of their services and their re-appointments which is not material.

284-756 356 3 79 CAll these applicants have averred that the applicants

in the Transferred Applications referred to above, decided on a services of the present applicants in the companies of Skilled Workman (Painter), before the services of

all these persons were terminated in 1976 on the ground of their being surplus. They have further contended that the descriptions have been allowed by the said order dated 31-5-1986, have been given the benefit

of continuity of service from their date of original employment

in 1976, ignoring the terminations of 1978. They have/only content to the property of service and the break in service and the break in service

end against the respondences.

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between August 1976 and 1978 had been condoned, but also they have been given the benefit of seniority, pension, backwages in full on the basis of such coninuity in serviceignoring the termination of their services in 1976. The present applicants have, therefore, contended that, being similarly placed like those applicants, they should also be extended the sems benefits. It is stated that their representation for the extension of such benefits has not been accepted by the respondents. Being aggrieved they have filed these applications. The relief in DA 1870/89 is as followst-

a property of the "Inc view of the facts submitted above, it is respectfully prayed that the respondents be directed to pay to the applicant the pay 739-03 real was recalerofoRs. 440-750p(pre-revised) with effect from 31-12-1976 ( on which date the applicant was wrongly placed in the grade of Rs. 290-500) or at least The marketith effect of rom (January) 1978 when the petitioners in transferred cases decided vide judgement dated 31-5-1988 (Addexure 'G') have been given the said at the respondents and the design educate subpared tention to solve the continuity of eservice with effect from the date of his original appointment on 21-7-1964, seniority in the grade of Creft Instructor Annualizate and American Sent from 3-12-1976 or with effect from January 1978 when juniors to the applicant were given the said scale of pay, seniority, continuity of service. The respondents be also directed to pay the arrears for the intervening period with effect from 21-8-1976 on which date the applicant was declared surplus to property till the date he was reinstated in ervice with all act of the consequential benefits to which the applicant of the consonance and spirit soft the judgment dated 31-5-1988 of the Central Administrative Tribunal Principal Bench, New Delhi in transferred cases men-The speciment is served at the body above.

Such other relief which this Hon ole Tribunal They have fanty emismes of the semptopes undebtablimetences of the case be also awarded in favour of the applicant and against the respondents."

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- 6. The reliefs claimed in the other three applications are on similar lines.
- 7. In the reply filed on behalf of the respondents, the facts detailed above have been admitted. The only objection raised in the reply is that the applicants have claimed the reliefs after 13 years on the basis of the judgment of this Tribunal in the Transferred Applications referred to above, and did not approach the Court at the proper time like the applicants in those Transferred Applications. It is, therefore, stated that the present applications are barred by limitation and the applicants are not entitled for the same benefits as in the other cases.
  - 8. The case has been heard when the learned counsel for the respondents submitted their arguments.
    - The learned counsel for the applicants reiterated the facts and contentions indicate above. In support of his contention that the present applications are entitled for the same benefits as were given to those in the Transferred Applications, without their having been parties in those Transferred Applications, he cited the following decisions:-
      - 1. Shri A.K.Khenne and others v. Union of India and others.

        ATR 1988 (2) CAT 518
      - 2. TOTA RAM SHARMA V. UNION OF INDIA AND OTHERS,
        II(1990) ATLT (CAT) 618
        - 3. Harbhajan Singh Bains v. State of Punjab & Bthers, 1986 (3) SLJ 21.
        - 4. Rita Sarkar (Bose) v. Union of India and Others
          I (1991) CSJ (CAT) 12 (SN)



10. The learned counsel for the respondents on the other hand urged that the applications were barred by limitation and he, in this connection, relied on the decision of this Tribunal dated 18-7-1991 in Shri DEVI RAM Vs. UNION OF INDIA & OTHERS, in O.A. No. 2255/1988.

We have very carefully considered the rival contentions ground in this case. Zwe have already pointed out above, the sole ground and referenced by mandion behalf of the applicants is that, consequent way one the order dated 31-5-1988 of this Tribunal in the nine same the a of Transferred Applications referred to above, the present applicants smoot should be given the same benefits as were given to the applicants a in those Transferred Applications in as much as the present applicants were similarly placed like those persons. Further, it has been urged that the present applicants were senior to the applicants in the Transferred Applications who have got both continuity of service, the equivalent scale of pay as well as seniority, as if there had been no termination of their services. We have न्याप्रका ३७ रहे । जिल्ला already reproduced the reliefs claimed in these applications. It is significant to note that the present applicants have not challenged the termination of their services in 1976 unlike Applications in their the applications in the Transferred suits. There is no doubt that such a challenge of the termination orders would beclearly time-barred in respect of the present application. In respect of such a challenge the contention of the respondents, and the cases cited by the learned counsel for the respondents would be apposite. In this ease, however,

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there can be no doubt that the order dated 31-5-1988 of this Tribunal in those Transferred Applications did result in the juniors to the applicants, who sees parties in the Transferred Applications, getting continuity of service and seniority from their dates of original employment as Skilled Workman. This is clearly admitted by the respondents. There is, therefore, no doubt that the present applicants were and are similarly placed vis-a-vis the applicants in the Transferred Applications. It is, therefore, avident that a cause of action had arisen for the प्रकृत है। हर्ष कार्य की उत्पाद प्रकृति वस्तात क्षेत्रक असे क्या है कार्य है कार्य कार्य कार्य कार्य applicants on the issue of the order of this Tribunal in the or his securish with without from the ships of the leaseful being the Transferred Applications. In respect of such a cause of action,

the present applications cannot be said to be barred by limitation dirend and wide and which tourstand to receive at attaction and come since the applicants had duly represented after 31-5-1986 and they have state the telestate of her ado-150. They have also present for extense filed these applications broadly within the requirement of windston, what the property is another month made of there are on

Section 21 of the Administrative Tribunals Act, 1985. We must वारवह्वय रिक्र व्यक्तकार्यासाई हुँ। या अवस्थाना वह कर्षेत्रेय एक अवस्थित होस् at the same time point out that, while the applications ware,

vacte state of the printing time, the relief liable to be granted in respect char or a platement and bloom and in the eircumstances of these cases

and no volcalines bee solved to its nights bee tilled continued in the is entirely a different matter. The main reliefs granted in the

Transferred Applications, as indicated above were continuity of TO widinile at the divor at most one of the admission of service, pay scale and seniority. In view of the admission of the respondents that the present applicants were similarly placed\_

sere to one own, like the applicants in the Transferred Applications, there can be do bout that the present applicants are also entitled to appropriate Bod Vacas 1 benefits on the basis of the decision in the Transferred Applications. bicar tait. The various decisions cited by the learned counsel for the applicants Parabsay etc. than problems and order. lend support to this conclusion.

हित्र प्रसामी के विकास के महिल्ला के के महिल्ला के स्वास के स्थान के स्वास के स्वास के स्वास के स्वास के स्वास

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- have kept quiet about their status and scale of pay and the conditions of re-employment for a very long time. They have not diligently pursued the remedies available to them unlike the applications in the Transferred Applications. In the grant of wholly relief therefore, the present applicants cannot be treated on par with the applicants in the Transferred Applications.
- 13. The present applicants have prayed for grant of scale of pay and the present applicants have prayed for grant of scale of pay of Re. 440-750 with effect from the date of the termination of their services in 1976 or at least with effect from Jenuary 1978 when the applicants in the transferred cases were given the benefit of the pay scale of Re. 440-750. They have also prayed for arrears to be paid to them from either of these dates. They have further prayed for continuity of service as well as seniority.
  - Since the present applicants are senior to those applicants and indeed discriminatory in the Transferred Applications, it would be anomalous to deny pay fixation benefit and continuity of service and seniority to the applicants on the lines of the decision in the Transferred Applications, we are, however, clear that the applicants would not be eligible for any arrears of monetary benefit from either 1976 or 1978. It would be appropriate to grant them arrears of monetary benefits if any due, only from the date of filing the present applications. These applicants are, however, be entitled for continuity of service as if their services had not been terminated in 1976. They would also be entitled for notional fixation of their may in the grade of Rs. 440-750 from the date from which the applicants in the Transferred Applications were given that pay scale in January 1978. If there were

different dates from which the scale was given to the applicants in the Transferred Applications, the earliest of such dates should be taken.

15. Considering all the facts and circumstances of the case, these four applications are allowed to the following extent, and the following orders are passed:-

- (i) The services of the applicants shall be deemed to be continuous from the date of their original appointment as Skilled Workman (Painter), ignoring the termination of their services in 1976 on the ground of being surplus.
- (ii) The applicants shall be given notional pay fixation in the grade of Re. 440-750 with effect is from such date as specified in the foregoing paragraph.
- (iv) Such arrears, if any, shall be paid to the applicants within a period of two months from the date of receipt of a copy of this order by the respondents.

- (v) The applicants shall be granted due seniority on the basis of the above directions.
- (vi) There will be no order as to costs.

(K.J. RAMAN) Member (A) (FAM PAL SINGH)
Vice-Chairman

-May 1 1992

SINGH)
/Court Offices

Fac allegates

्राप्तिस । अ SINGH) व्यार का नामित्र (Court Offices) के हीए प्रशासनिक अधिकरण Court Administrative Tribunal

प्रशान न्यापर्थित, फरोरकोट हाउस Principal Beach, Fortakot House सई दिल्ली/New Day 17001